



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO -104 OF 2024**

**IN THE MATTER OF:**

NILAMANI MAHAPATRA

**APPLICANT**

VERSUS

STATE OF ODISHA AND ORS

**RESPONDENTS**

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PLACE: Bhubaneswar

DATE:23/08/2025

**SANKAR PRASAD PANI**

**ASHUTOSH PADHY**

ADVOCATE

Plot 2132/4814, Nageswartangi Khordha, Bhubaneswar 751002 Cell-9437279278,

Email: [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)

*S.Pani* *A.Padhy*



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**RESPONDENTS**

**SUPPLEMENTARY AFFIDAVIT ONBEHALF OF**

**APPLICANT**

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**IT IS MOST RESPECTFULLY SHOWETH**

1. I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At- Bhogapur (Narangarh), po- Hadapada, Dist- Khordha, pin-752018 do hereby solemnly affirm, and declare as under. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the Member Secretary SPCB vide letter No. 7662/Ind.I- Con(misc)- II on dated 25/08/2020 issued one circular wherein the SPCB has stated the distance criteria for the stone quarries. That the same letter was also forwarded to all the RO's and SEIAA also and all the parties are also



well aware about the distance criteria of the stone quarries still by disobeying the distance criteria from time to time the Pollution Board authorities are renewing the CTO. Further copy of the same has also been forwarded to the Regional Officer SPCB. Copy of the letter dated 25/08/2020 issued by SPCB is annexed here unto as **ANNEXURE-1**.

3. That the State Pollution Control Board Odisha has issued one check list of documents/other requisites for obtaining various clearances from the state pollution control board, odisha where they have mandated to produce the “Land document like registration/lease/rent deed” prior to grant of CTE but in the present case the CTE was granted on dated 05/10/2020 and the lease deed was executed on 10/11/2020, which also shows that the state pollution control board has granted the CTE mechanically without application of mind and also violated their own check list of documents prior to grant of CTE.
4. It is further submitted that the Joint Report Regarding Survey and demarcation of the site in question is also done after obtainment of the CTE however ideally the Mining department should have demarcate the lease area prior to physical hand over of the lease area. Copy of the Joint Report Regarding Survey and demarcation is annexed here unto as **ANNEXURE-2**.
5. That in the lease agreement executed between Mining Officer Cuttack and OMC it is categorically mentioned that there exist Rev Plot No.2041,



1746,1733 & 1734 in North direction of the mining lease area and Rev Plot No. 1774, 1775,1784,1785,1795,1796,1797,1806,1807,1809,1810,1813,1814,1816, 1818,1820,1821, 1822,1823,1824 & 1826 exist in the south direction of the lease area. That the Narangarh High School exists over Plot No. 1747 and is adjacent to the mining lease area however in the Inspection report dated 15/09/2020 it is categorically mentioned that “Narangarh High School, is situated in North-West Direction at more than 100 mtr away from the Mining area” though the School building is nearly about 100 mtr but the school boundary is adjacent to the mining lease boundary.

6. It is not out of place to mention here that vide letter No. 3991 dated 09/07/2024 the Tahasildar Khordha has informed the Additional District Magistrate (Revenue) Khordha that “I am to submit herewith the list of plots coming within the radius of 50 meters from lease boundary of Narangarh Khandalite mines. During field survey, it is found that as many as 50 Plots are coming within the radius of 50 meters, out of which 45 plots are private recorded under SJTA and rests are under Government Khata. Among 45 Plots are private plots, 44 Plots are Gharabari kisam plots and 1 is agriculture plot. Within the 44 private plots 19 plots have 76 existing structure with dwelling houses of different categories like Asbestos, pucca and thatched house and rest 25 plots have no structure”



in the same letter it is further stated that the following schools are within 200 meter from the quarry lease area. And the OMC is operating the quarry in blatant violation of the CPCB Guideline dated 12/05/2020. The distance of the schools as per the report of Tahasildar are as follows,

Sl No.	Name of the School	Distance from nearest pillar boundary
1	U:P School, Bhogapur	160
2	Anganawadi, Bhogapur	166
3	Ashram School, Naranagarh	85
4	Chintamani Vidya Niketan High School, Naranagarh	120
5	Saraswati Sishu Bidyamandir, Bhogapur	110

7. It is further submitted that though the number of plots are already coming within 50 meter of the quarry lease as reported by the Tahasildar in his letter dated 09/07/2024 however the PP has suppressed this fact while obtaining revised mining plan and on the basis of Revised mining plan all other clearance like EC, CTE, CTO are granted.
8. It is further submitted that in the same inspection report they have mentioned that "Few Residential houses of Naranagarh village is the



nearest human habitation which is at about 100 mtr in the North-East direction” which is a false submission as there are many residential houses exist within 100 meter from the quarry in question and in order to operate the quarry the SPCB has given a false information.

9. It is submitted that in the inspection report dated 15/09/2020 it is mentioned that the Bhogapur village is at about 100 meter from the mining lease area however the statement given by the AEE SPCB is a false statement as the Bhogapur village is within 100 meter from the mining lease boundary.
10. That in the same inspection report it is mentioned that “Tapang Rly. Station is at about 4.5 Km away in the North-west direction” which is not true but the fact is that the distance of the Tapanga railway station is only 700-750 meters from the quarry in question. Copy of the google earth image showing the distance of Tapanga railway station from the quarry on question is here unto annexed as **ANNEXURE-3**.
11. It is not out of place to mention here that the noise and air pollution control measures are to be taken by the Project Proponent in the mining lease area and in the periphery of the mining lease area, that in order to comply with this condition the OMC i.e the Project Proponent has appointed one Private Company namely M/s. Visiontek Consultancy Pvt. Ltd to monitor the air pollution and Noise pollution caused during the mining and transportation activity and the said company use to provide



the report to the PP and the same report was also forwarded by the OMC to the SPCB during filling of compliance report but as on date the SPCB has never verified the veracity of the reports produced by the OMC. It is further submitted that the M/s. Visiontek Consultancy Pvt. Ltd. in its every report stated that his pollution measuring machines are installed in the roof of Saraswati Sishu Vidya Mandir, Bhogapur however upon enquiry it is found that no such machines are ever installed in the roof of the school.

- 12.** That the OMC in his Proposed Environment Management Plan w.r.t. Pollution Control Measures to be Adopted (As per Mining Plan) has stated that they in peripheral development activities they will provide provision for community hall for local inhabitants however as on date no such peripheral developmental activities were taken by the OMC.
- 13.** It is not out of place to mention here that on dated 03/05/2025 the OMC intimated the Collector Khordha that they have already deposited 114.20 lakhs Rupees towards implementation of 23 No.s of project however the community hall was not added in that 23 No of project.
- 14.** It is further submitted that as per the report of INTACH there exist a cave namely “PANDAVAHARA” only at a distance of 7-10 meters from the quarry in question and any kind of quarrying activity will have a severe impact on the said cave. The INTACH team comprising of Anil Dhir, Dr. Biswajit Mohanty, Deepak Nayak and Bikram Nayak visited the spot and

## 8

trekked up the hill with the help of the locals. The surveyed the cave and documented and recorded the ancient rock carvings and inscriptions. According to Anil Dhir, the animal and human figurines carved on the walls indicate that the cave may have prehistoric origins. It is very similar to other caves found in the Mahanadi Valley. Dr. Biswajit Mohanty has opined that all quarrying activity should be immediately stopped as the excavation and cutting has reached the base of the cave and is just 7-10 metres away at the base of the hilltop. The use of heavy machinery, compressors and cutters just near the cave will spell its doom. Besides, the place is an elephant corridor and the pachyderms are frequently seen here. The recent death of two elephants in nearby Bhusandpur is indicative of this fact.

**15. It is most humbly submitted that Notices in the present matter was issued on 28/05/2024 and on the date of admission learned counsel for SPCB was present and took notice of the case however even after passing of nearly 14 months the SPCB has not filed its counter affidavit to the OA and Rejoinder affidavits filed by the Applicant. That in the OA as well as in the Rejoinders there are various allegations raised by the Applicant against the SPCB however the SPCB has not cared to file his response to the various affidavits filed by the Applicant.**



**16. It is further submitted that while issuing notice in the present matter Hon'ble Tribunal in its order dated 28/05/2024 I para 13 has clearly stated that the Respondents shall file their counter positively within 4 weeks however even after passing of more than 14 months no affidavit has been filed by the SPCB.**

**17.** That in this matter the SPCB is a necessary party who has issued CTE and CTO and has a mandate/ duty to ensure the conditions are being complied further prior to grant of CTO has a mandate to inspect the site to ensure the conditions in CTE are complied. In this matter ... directing the SPCB to file response affidavit within 4 weeks the four weeks period has already exceeded since 28/05/2024 that is almost more than 14 months however no affidavit/ no reply affidavit has been filed by SPCB as on date when the board is a necessary party and has an obligation to file affidavit pursuant to order of this Hon'ble Tribunal. It is a clear case of non compliance of direction of this Hon'ble Tribunal and there by the Applicant prays for appropriate direction under section 26 and 28 of NGT Act 2010.

**18.** It is further submitted being a member of committee does not exonerate the SPCB from filing its reply as because apart from a member of committee the SPCB is a party to this proceedings and there are specific allegations of deliberate inaction as well as dereliction of duty, for not following the procedure for inspection laid down by the board itself.

**10**

Hence only the board can respond to its inaction and in the garb of committee report can not escape from its liability.

**19.** That the non filing of its reply also indicates the board wants to avoid to respond to these queries which were as well as failure to discharge its responsibility leading to breach of safety and environment standard while operating a quarry. In this case the stone quarry is operating in the backyard of the villagers and the entire village with a population of 800 are already within 200 meter radius more than 19 houses with 76 as evident from the joint committee report and surprisingly no action has been taken by the SPCB who has a duty to revoke the CTO when the conditions are not complied.

**20.** As such the SPCB also did nothing in response to the Public complaint dated 29/12/2023 alleging the operation of quarry in close proximity of residential area. Copy of the public complaint letter dated 29/12/2023 is annexed here unto as **ANNEXURE-4**.

**21.** That in the inspection report of the SPCB dated 05/11/2020 under the heading of DOCUMENTS SUBMITTED BY THE Project Proponent, it is categorically mentioned that *“It has been reflected in revised map of Mine lease load Area that mine. no habitation, structure etc. are existing within 100 mt. distance from mine”* however in the Illumination plan of the mine in question it is clear that there are residential houses exists

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adjacent to the quarry in question. Copy of the Illumination plan is annexed here unto as **ANNEXURE-5**.

**22.** It is further submitted that the PP has also given one undertaking to the SPCB stating that they will confine their mining activities at a minimum safe distance of 100meter from the existing residential houses however in the present scenario the OMC is violating their own undertaking. (Please refer Annexure-1 of Rejoinder dated 18-02-2025 Page 1140 of the paper book)

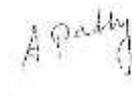
**23.** That in view of the findings the quarry operation is in violation of CPCB guideline dated 12/05/2020 violation of EC and CTO conditions the quarry operation is required to be stopped for all time and EC and CTO be withdrawn in addition to this the environment compensation may be computed and the site in question be restituted to its original condition. Also the applicant prays for fixing accountability of the officers granting EC and CTO in violation of environmental norms.

And for this act of kindness, the petitioner as in duty bound shall ever pray.

**Bhubaneswar**

By the Applicant Through

23/08/2025

**ADVOCATE**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.-104 OF 2024**

**IN THE MATTER OF:**

**NILAMANI MAHAPATRA** **APPLICANT**

**VERSUS**

**STATE OF ODISHA AND OTHERS** **RESPONDENTS**

**AFFIDAVIT** 23 AUG 2025

I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At-Bhogapur (Narangarh)po- Hadapada, Dist- Khordha, pin-752018, do hereby solemnly affirm, and declare as under:

1. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

*Nilamani Mahapatra*  
DEPONENT

**VERIFICATION**

Verified on this 23 day of AUG 2025 at BBSR that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By  
*[Signature]*  
Advocate

*Nilamani Mahapatra*  
DEPONENT



(The above named deponent(s) being duly identified by Sri *[Signature]* Advocate, Bhubaneswar  
Appears before me on 23 AUG 2025 at 12:00 A.M./P.M. 12:00  
on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

Deponent(s) *[Signature]* Notary, Bhubaneswar

*[Signature]*  
NOTARY GOVT. OF ODISHA  
Bhubaneswar  
REGD. NO. ON-56/2012  
Mob No-7978581217

*[Signature]*  
23/8/25



By Post/E-Mail

Tel : 0674-2564033

FAX : 0674-2564033/2564573

EPABX : 2561909/2562847

E-mail. paribesh1@ospcboard.org

Website: www.ospcboard.org

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST &amp; ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 7662 /

Ind.I- Con (misc)- 11

Dated 25.08.2020 /

To

The Additional Chief Secretary, Forest and Environment Department,  
The Principal Secretary, Steel & Mines Department,  
The Principal Secretary, Revenue & Disaster Management Department,  
The Chairman, SEIAA, Odisha,  
The Director, Directorate of Mines

Sub: Distance Criteria for permitting Stone Quarrying...Reg.

Ref: CPCB's Letter No. CPCB/IPC-II/NGT-OA(304/2019)/2020/2122 dated 06.07.2020

Sir,

With reference to the above, this is to intimate that Hon'ble National Green Tribunal (NGT), in the matter of OA NO. 304/2019, has reviewed the distance criteria permitted by Kerala SPCB for Stone Quarrying. The Tribunal while pronouncing its Order on 28.02.2020, expressed that the permitted distance of 50m for stone quarry, particularly when blasts are involved is highly inadequate and can have deleterious effect on noise and air pollution. Therefore, Hon'ble NGT directed the Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance, within one month, and convey the same to State Boards.

Subsequently, in compliance with the Orders, the CPCB examined the matter and has prepared a report on "Distance criteria for Permitting Stone Quarrying". As per the CPCB report, the distance criteria for Stone Quarrying is as follows;

	Mining Type	Minimum distance	Locations
A	When Blasting is not involved	100m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National/State Highway.
B	When Blasting is involved	200 m	District roads, Public roads, Railway line/area. Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs. River, Canals, Lakes or Tanks, or any other locations to be considered by States.

Contd...

*Sahar*  
Public Information Officer,  
SPC Board, BBSR

11211

However, the regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.

Furthermore, it is also recommended in the report that, if any States is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.

The distance criteria for minor mineral mining as specified in Odisha Minor Mineral Concession Rules, 2004 is;

100m	Minimum distance from any railway line, National Highway, State Highway or any reservoir
50m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.

Since the distance criteria recommended by CPCB is more stringent than the distance criteria specified in Odisha Minor Mineral Concession Rules, 2004, the distance criteria suggested by the CPCB as per the Orders of Hon'ble NGT be applicable to the State of Odisha. The report of CPCB is attached for kind reference.

Hence, it is requested to take necessary action for adoption of the new distance criteria recommended by CPCB for Stone Quarrying.

Encl: As above

Yours faithfully,

*[Signature]*  
25/8/20  
Member Secretary

Memo No. 7663 Dt. 25.08.2020

Copy forwarded to Nazimuddin, Additional Director & Head-IPC-II Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032 for information and necessary action.

*[Signature]*  
25/8/20  
Member Secretary

Memo No. 7664 Dt. 25.08.2020

Copy along with enclosure forwarded to all the Branch Officers / All Regional Officers/ SLO (L-II), State Pollution Control Board, Odisha for information and necessary action.

Encl: As above

*[Signature]*  
25/8/20  
Member Secretary

*[Signature]*  
Public Information Officer  
SPC Board, BBSR

92/20  
 (25)  
 By-Speed Post

DIRECTORATE OF MINES, ODISHA,  
 BHUBANESWAR

No. MXV (c)-02/2019 7395 DM., dt. 20.10.2020

From,

Debidutta Biswal, I.F.S.  
 Director of Mines, Odisha,  
 Bhubaneswar.

To

The Mining Officer,  
 Cuttack Circle, Cuttack.

Sub:

Approval of Survey plan, Boundary description land schedule of the mining lease Decorative Stone (Kundakundi Kunda, Khondalite) in favour of OMC Ltd. over an area of 11.545 Arcs or 4.672 hec. in village Narangarh under Khordha Tahasil of Khordha district.

Sir,

In inviting a reference to your letter No. 2122/Mines dt.14.10.2020 on the above noted subject, a set of duly approved surveyed map, boundary description and land schedule of the mining lease <sup>Decorative</sup> stone (Kundakundi Kunda, Khondalite) in favour of OMC Ltd. over an area of 11.545 Arcs or 4.672 hec. in village Narangarh under Khordha Tahasil of Khordha district is sent herewith for needful action.

Yours faithfully,

19/10/20  
 DIRECTOR OF MINES, ODISHA

Encl: As above.

True Copy Attested

*[Signature]*  
 Deputy Director of Mines  
 Cuttack Circle, Cuttack

Joint report regarding Survey and Demarcation of granted M.L for Decorative Stone (Kundakundi Kunda Khondalite) of OMC Ltd. over an area of 11.545 Acre or 4.672 Hect. in village Narangarh under Khordha Tahasil of Khordha district.

Members of the Joint Team:-

1. Rabindra Nath Panda, Forest Range Officer, Tangi.
2. Alok Kumar Dalai, R.I, Golabai.
3. Krushna Chandra Khuntia, J.M.O, Cuttack.
4. Ashwini Kumar Pradhan, J.M.O, Cuttack.

The Joint Survey & Demarcation of granted ML of Narangarh decorative stone of OMC Ltd over an area of 11.545 Acre or 4.672 Hect. has been completed by the joint team which was carried out from 05<sup>th</sup> October to 7<sup>th</sup> October'2020 in the presence of the authorised representative of the lessee. Pillars have been posted on the demarcated points.

  
12/10/20  
J.M.O  
Cuttack  
Mining Circle

  
12/10/20  
J.M.O  
Cuttack  
Mining Circle

  
12/10/20  
R.I  
Golabai  
(R.I Circle  
of Khordha Tahsil)

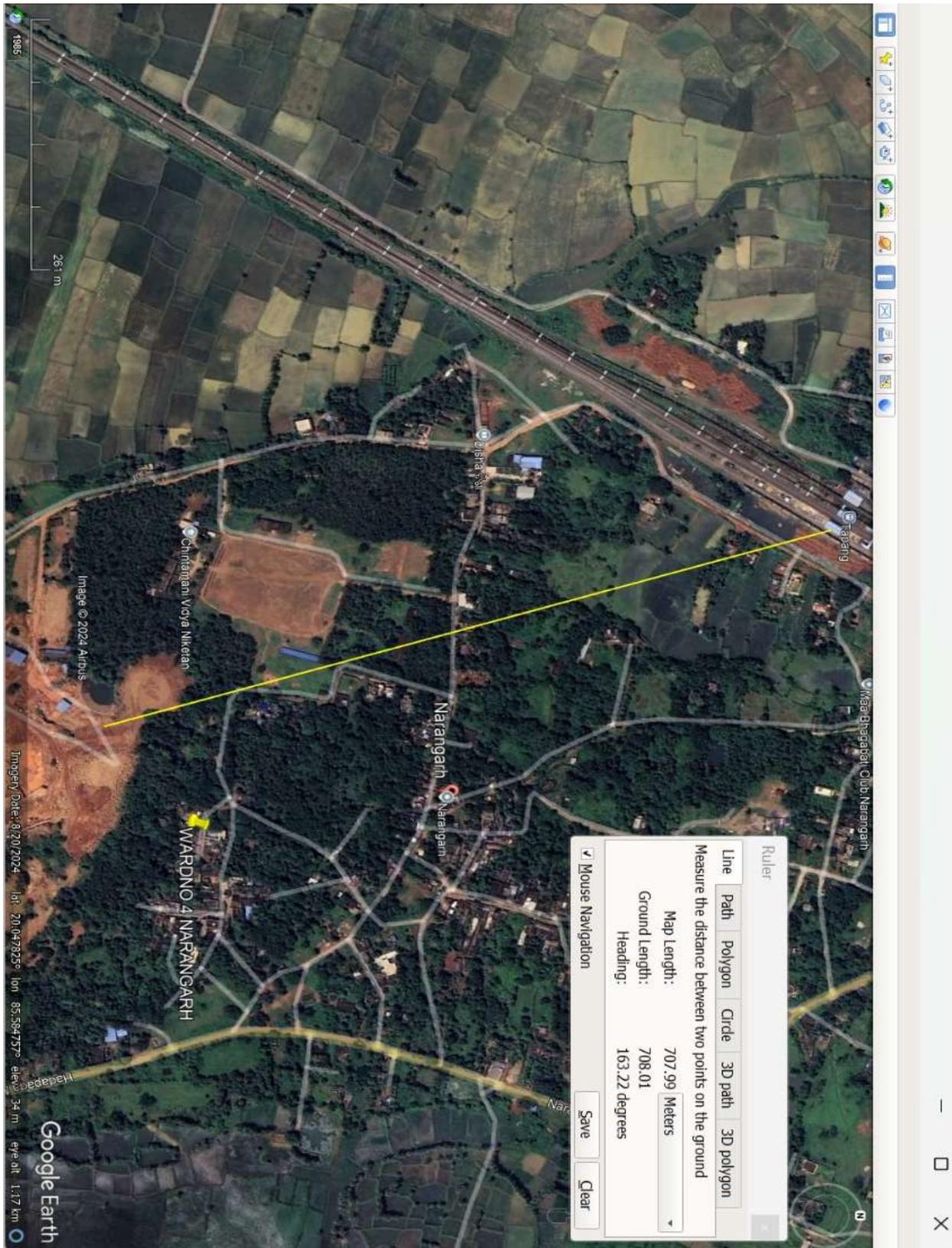
  
12/10/20  
Forest Range Officer  
Tangi under  
D.F.O, Khordha.

True Copy Attested

  
Deputy Director of Mines  
Cuttack Circle, Cuttack



COPY OF GOOGLE EARTH IMAGE SHOWING DISTANCE OF TAPANGA RAILWAY STATION IS ONLY 700-750 METER FROM THE QUARRY.





Date 29/12/2023

ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ

Mob: 8249043984 (Nisamani Mahapatra)

Enclosed to Documents :-

- ୧- ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୨- ବିଦ୍ୟାଳୟ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୩- ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

- ୧- ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୨- ଅଧିକାରୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- P - Nisamani Mahapatra
- ୩ - ବିଦ୍ୟାଳୟ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୪ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୫ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୬ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୭ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୮ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୯ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୧୦ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୧୧ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୧୨ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
- ୧୩ - ଅଧ୍ୟାପକୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ

20



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हिन्दी



भारतीय डाक



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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

RO159157567IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Laxmisagar S.O (Khorda)	29/12/2023 11:41:40	751012	37.76	Registered Letter	Nayapalli S.O	01/01/2024 17:42:18

## Event Details For : RO159157567IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
01/01/2024	17:42:18	Nayapalli S.O	Item Delivered(Addressee)
01/01/2024	13:59:20	Nayapalli S.O (Beat Number:6)	Item Delivered [To: Gobinda Biswal SPCB (Addressee) ]
01/01/2024	12:55:09	Nayapalli S.O	Out for Delivery
01/01/2024	10:57:25	Nayapalli S.O	Item Received
31/12/2023	03:25:50	Bhubaneswar RMS L1U	Item Dispatched
30/12/2023	13:20:36	Bhubaneswar CRC L1R	Item Dispatched
30/12/2023	13:15:49	Bhubaneswar CRC L1R	Item Bagged
30/12/2023	07:11:07	Bhubaneswar CRC L1R	Item Received
29/12/2023	14:19:34	Laxmisagar S.O (Khorda)	Item Dispatched
29/12/2023	14:19:08	Laxmisagar S.O (Khorda)	Item Bagged
29/12/2023	11:41:40	Laxmisagar S.O (Khorda)	Item Booked

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RO159157567IN IMR:6279159157567  
M LAXMISAGAR S.O (KHORDA) <7540>  
Counter No:1,29/12/2023,11:41  
To:DIRECTOR,STATE POLLUTION  
PIN:751012, Nayapalli S.O  
From:NILANANTH MONAPATRA, MADAPADA  
Wt:420gms,REG:17.0  
Amt:37.76(Cash)Tax:5.76  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
<Call 18002666888> <Wear Masks, Stay Safe>



## ENGLISH TRANSLATION OF ANNEXURE-4

To,

The Director

State Pollution Control Board

Odisha

Subject: Regarding severe noise and air pollution in Bhogapur village due to mining activities of Odisha Mining Corporation (OMC).

Sir,

We, the residents of Bhogapur village under Narangarh Block, Khordha District, are writing to you to report the significant and detrimental effects of the khondalite stone quarry operated by the Odisha Mining Corporation (OMC). The quarry is located approximately 100 meters from our residential area, and its operations have led to severe environmental and health issues within our community.

OMC's mining activities involve the continuous use of heavy machinery, operating 24 hours a day. This has resulted in unbearable noise pollution, disrupting the peace and well-being of our village. The constant noise is particularly harmful to children, the elderly, students, and those with pre-existing health conditions, including heart patients. Furthermore, the extensive use of machinery has caused significant vibrations, leading to visible cracks and structural damage in several residential houses in the immediate vicinity of the quarry.

The mining operations and the constant movement of heavy vehicles carrying stones through our village road, which was originally constructed for local and school use, have created a pervasive dust problem. Our village is covered in a thick layer of dust, which we fear is causing serious respiratory illnesses.

We have previously brought these issues to the attention of both the OMC authorities and the district administration on multiple occasions. However, to date, we have not received any response, nor has any corrective action been taken.

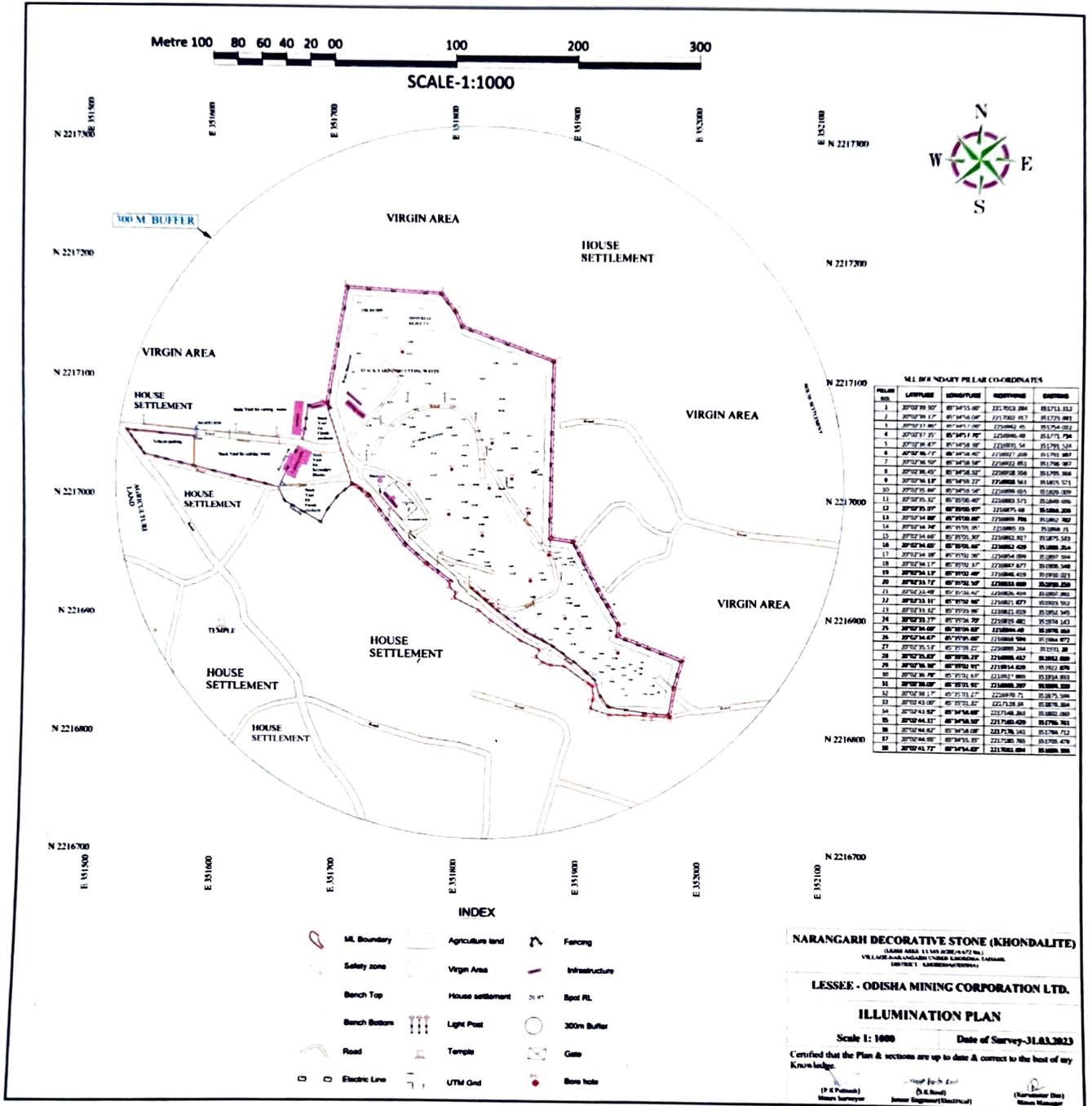
Therefore it is humbly prayed before you to conduct a thorough investigation into these matters and take permanent action to mitigate the pollution and protect our village.

We shall be ever grateful for your timely consideration and action.

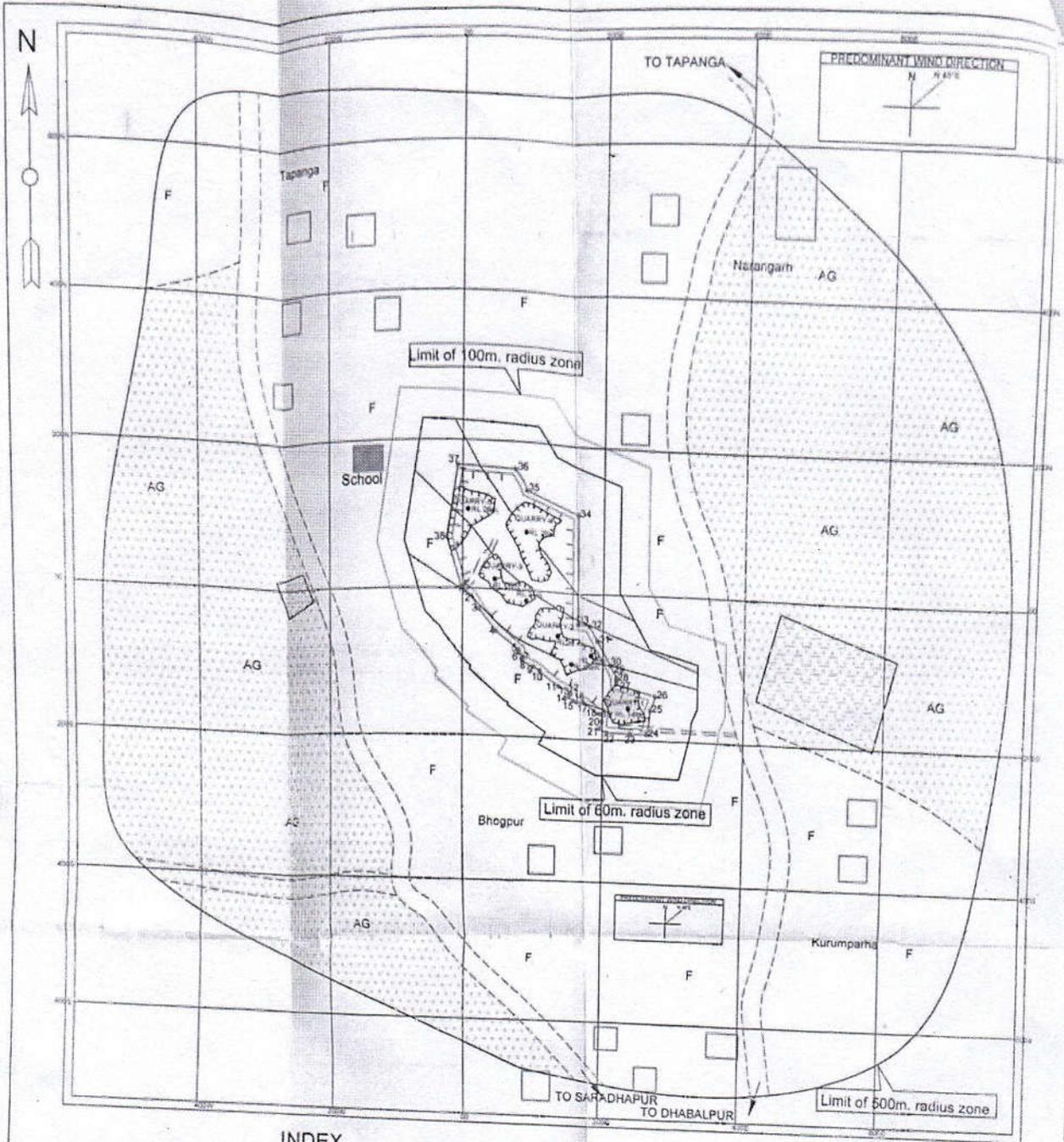
Sincerely,

Date- 29/12/2023

# ANNEXURE-5



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INDEX

TOPOGRAPHICAL FEATURES

- BOUNDARY OF M.L. AREA
- SAFETY ZONE
- EXISTING ROAD
- EXISTING QUARRY
- WATER LOGGED AREA
- SPOT LEVEL
- CONTOUR
- SCHOOL
- 100m RADIUS FROM M.L. AREA

EXISTING LAND USE PATTERN

- AG AGRICULTURAL LAND
- F FALLOW LAND
- PREDOMINANT WIND DIRECTION

Regional Manager  
Khondalite Group of Mines  
O.M.C. Ltd. Bhubaneswar

NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY  
OVER 4.672 HECT./11.545 ACRE  
IN KHORDHA DISTRICT, ODISHA.

500m & 100m RADIUS PLAN

R.F: 1:5,000

APPLICANT:- OMC LTD.

*[Signature]*  
Public Information Officer  
Regional Office  
State Pollution Control Board  
Bhubaneswar, Odisha



Sankar Pani &lt;sankarprasadpani@gmail.com&gt;

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**Supplementary affidavit on behalf of Applicant in OA 104/2024.**

1 message

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**Sankar Pani** <sankarprasadpani@gmail.com>

Mon, Aug 25, 2025 at 9:37 AM

To: gayatri.patra26@gmail.com, Dipanjan Ghosh <dpnjnghsh0@gmail.com>, apurba ghosh <apu7law@gmail.com>, Ashok Prasad <Ashokadvhc@gmail.com>, Sibojyoti Chakrabarti <subho.advocate@gmail.com>, Pravat Muduli <pravatmuduli2007@gmail.com>

Dear Sir/Madam, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer  
National Green Tribunal Kolkata & Orissa Highcourt  
Res-Plot No 2132/4814(B), Nageswar Tangi,  
Bhubaneswar, 751002  
Cell- 9437279278  
Skype- sankar.pani

**SUPPLEMENTARY-merged-merged.pdf**

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